

(a) whether the annual loss of the subsidiary remained constantly within Rs. 11 crores till the year 1983 ;

(b) if so, the reasons for the sudden rise in losses subsequently ;

(c) whether the present management has miserably failed to conduct itself with industrial harmony and cohesion at all levels of operation ;

(d) if so, the facts and details thereof ; and

(e) what action is being contemplated in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) and (b) The annual losses of NTC (WBABO) during the years 1974-75 to 1982-83 ranged between Rs. 6 47 crores to Rs. 12 01 crores. The major reasons for subsequent increase in losses of NTC (WBABO) are as under :

- (i) Old and obsolete machinery in most of the mills ;
- (ii) increase in the prices of cotton from 1983-84 and other inputs ;
- (iii) Power-cut and high cost of captive power, resulting in under-utilisation of installed capacity in various mills
- (iv) increase in cost of coal, fuel, petroleum products etc ;
- (v) increase in cost of dyes and chemicals ;
- (vi) wage increase on account of increased DA etc.
- (vii) excess labour force ; and
- (viii) difficulties in effecting sales in an adverse market environment.

(c) and (d) No, Sir. However, due to multiplicity of Unions, industrial harmony is sometimes disturbed.

(e) Continuous efforts are made by NTC (WBABO) to ensure peace in the textile mills and to increase productivity through negotiations and discussions with the Trade Union Organisations at mill level as well as subsidiary level.

Alleged Violation of Excise Policy in Purchase of Indian made Foreign Liquor by the Delhi Tourism Development Corporation

5102. SHRI A.J.V.B. MAHESHWARA RAO :

SHRI C. MADHAV REDDI :

SHRI H. B. PATIL :

SHRI MOHD. MAHFOOZ ALI KHAN :

Will the Minister of TOURISM be pleased to state :

(a) whether the attention of Government has been drawn to the news item appearing in the 'Hindustan Times' dated 17 September 1986, regarding alleged violation of the excise policy in the purchase of Indian made foreign liquor in the Delhi Tourism Development Corporation ;

(b) if so, whether any enquiry has been made in the matter ; and

(c) the findings of the enquiry and the action taken thereon ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) to (c) On receipt of complaints in June 1986 that popular brands of liquor were not available in DTDC shops and that ordering of Indian Made Foreign Liquor (IMFL) in respect of certain brands was in excess of the demand, the Delhi Tourism Development Corporation looked into the matter and came to the conclusion that certain irregularities in the ordering of Indian Made Foreign Liquor had been committed. The Manager incharge of IMFL shops was transferred and subsequently his services were terminated. The concerned official has filed a writ petition in the High Court and the case is sub-judice.